

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.432 of 2019**

**IN THE MATTER OF:**

**Sudhindra Nath Chatterjee**

**.....Appellant**

**Vs.**

**Bharath Hi-Tech Builders Pvt. Ltd.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. K.Datta, Mr. Prateek Kumar, Ms. Sneha  
Janakiraman, Advocates**

**For Respondents:**

**Mr. Sandeep Bajaj, Mr. Garima Goel, Advocates**

**O R D E R**

**02.08.2019** - Learned counsel for the Respondent submits that in a Writ Petition(Writ Petition No. 831/2019), preferred by Respondents, the Hon'ble Supreme Court has passed Interim Order for stay of initiation of 'Corporate Insolvency Resolution Process'. The case was heard and judgement was reserved.

In the aforesaid background, though the pleading is complete, we adjourn the matter.

Post the case for 'orders' on **28<sup>th</sup> August, 2019**.

The parties will inform the development. The appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc